

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2305

ANSWERED ON:08.12.2005

REGULATORY BODY FOR PETROLEUM, TRANSPORT AND MINES SECTOR

Gangwar Shri Santosh Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to set up a regulatory body to regulate the legal framework with regard to the Petroleum, Transport and Mines sectors ; and

(b) if so, the time by which the regulatory body is likely to be set up ?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) & (b) : Government are proposing to set up a Petroleum & Natural Gas Regulatory Board (PNGRB) under a Statute to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas, to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets, and for matters connected therewith or incidental thereto. The draft PNGRB Bill is under the consideration of the Government. The Transport and Mines sector are not covered in the draft PNGRB Bill.